

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI
Company Appeal (AT) (Insolvency) No. 546 of 2020

IN THE MATTER OF:

Rajaratn Babulal Agarwal

...Appellant

Versus

Solartex India Pvt. Ltd. & Ors.

...Respondents

Present:

For Appellant :

**Mr. Ritin Rai, Mr. Anish Agarwal and Mr. Tejas
Agarwal, Advocates**

O R D E R
(Through Virtual Mode)

16.06.2020 Apart from raising issue in regard to the pre-existence of dispute, Mr. Ritin Rai, Advocate representing the Appellant submits that the Appellant is ready to settle the claim of the Respondent (Operational Creditor).

Let notice be issued on the Respondents. Appellant to provide Mobile Nos./*e-mail* addresses of the Respondents by tomorrow. Notice be issued through *e-mail* or any other available mode. Requisites along with process fee be filed within three days.

List the matter on **26th June, 2020**.

Meanwhile, to provide an opportunity to the 'Corporate Debtor' to settle the claim of the Respondent (Operational Creditor), we are putting on hold the constitution of the 'Committee of Creditors', if not yet constituted, till 26th June, 2020.

[Justice Bansi Lal Bhat]
Member (Judicial)

[V.P. Singh]
Member (Technical)

[Alok Srivastava]
Member (Technical)

/ns/rr/